

ITEM NO.40

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Civil Appeal No(s). 4234/2014

YAMUNABAI DHARMAJI PATIL

Appellant(s)

VERSUS

M.R. DEVELOPERS THROUGH ITS PROPRIETOR
)

Respondent(s)

Date : 02-02-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Gaurav Agrawal, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Vakalatnama has been filed in respect of sole respondent, but the same is found to be defective.

Two weeks time, is granted to Ld. Counsel to cure the defects and four weeks time to file counter affidavit.

Notice of alternative arrangement to sole petitioner received back undelivered with remarks "addressee left". Hence, sole appellant is unrepresented.

Hence, after four weeks, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

PAVANESH D.
Registrar

pm